

## CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

OA NO.589/2007

Tuesday this the 25th day of September, 2007.

CORAM: HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

1 R Gopinathan  
Gate Keeper, Kumbalam Railway Station,  
Southern Railway,  
Residing at Railway Quarter No.3,  
Kumbalam RS & PO,  
Ernakulam District.

2 John Mathew,  
Gate Keeper, Kumbalam Railway Station,  
Southern Railway,  
Residing at Railway Quarter No.4A,  
Kumbalam RS & PO,  
Ernakulam District. ... Applicants

By Advocate Mr. T.C.G. Swamy  
V/s.

1 Union of India represented by General Manager,  
Ministry of Railways,  
Southern Railway, Headquarters Office,  
Park Town P.O., Chennai.

2 The Divisional Railway Manager,  
Southern Railway, Trivandrum Division  
Thiruvananthapuram – 14.

3 The Regional Labour Commissioner (Central),  
Office of the Regional Labour Commissioner (Central),  
Kakkanad, Ernakulam District.

4 The Chief Personnel Officer, *s. Ry*  
Headquarters Office, Chennai-3. ... Respondents

By Advocate Mr. Thomas Mathew Nellimootttil

This application having been heard on 25.9.2007 the Tribunal delivered the following on the same day:

(ORDER)

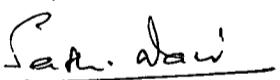
Hon'ble Mrs. Sathi Nair, Vice Chairman

The applicants are working as Gate Keepers at Kumbalam level crossing gate under the Trivandrum Division of Southern Railway, Ernakulam District. They are aggrieved by classification of roster and had submitted Annexure A-2 representation requesting to change the classification hours of employment stating it as a "Continuous" from the very beginning. Until a factual job analysis is taken and a different classification declared by the General Manager.

When the matter came up, counsel for applicant submitted that the OA can be disposed of with a direction to the respondents to dispose of the representation within a fixed time frame.

Accordingly, we direct the second respondent to consider the Annexure A-2 representation and take a decision and communicate the same to the applicants within two months from the date of receipt of copy of this order.

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
SATHI NAIR  
VICE CHAIRMAN